

T.S. (M) No. 34 of 2019

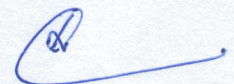
Smti. Bhanushree Deori-vs-Sri Rajdeep Saikia

Addl. District Judge, F.T.C  
Sonitpur, Tezpur

22-Sep-22

Petitioner is absent without steps. The respondent is present.

The case record reveals that on the previous date also the petitioner remained absent without steps. It appears that the petitioner is not interested to pursue her case. It would be futile exercise to fix another date. As such, the suit is dismissed for non-prosecution. With this order this case is disposed of.



Addl. District Judge, F.T.C  
Sonitpur, Tezpur